

ITEM NO.15

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 881-882/2021

BRIJ BHUSHAN SHARMA

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

([ONLY I.A. NO. 18000/2022 IN CRL.A. NO. 976-977/2021 IS LISTED
UNDER THIS ITEM.]

WITH

Cr1.A. No. 976-977/2021 (II)
(FOR INTERIM BAIL ON IA 18000/2022)

Date : 16-02-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. Devvrat, AOR
Ms. Swati Setia, Adv.
Ms. Neha Jaiswal, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Mr. Rustam Singh Chauhan, Adv.
Mr. Manvendra Singh, Adv.
Ms. Shreya Jain, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Bhuvan Kapur, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

I.A. No. 18000 of 2022 in Criminal Appeal Nos. 976-977 of 2021
has been filed by the appellant No.1 seeking interim bail for 30
days in view of death of his mother.

Having regard to the special circumstances of the case, the application is allowed.

Let the petitioner be released on interim bail for 30 days on the terms and conditions to the satisfaction of the Court of the Special Judge, C.B.I. Court, Ghaziabad, Uttar Pradesh.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)